

been provided wherever shown in the drawings.

(c) Does not arise.

**Maintenance of Tin-Murti House,
New Delhi**

5887. SHRI AMBESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the market value of the Tin-Murti House, New Delhi apart from its book value ; and

(b) the expenditure incurred annually on its maintenance in last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : (a) The market value of Tin Murti House is Rs. 2,46,25,882/- and its book value is Rs. 22,92,369/-.

(b) Year-wise expenditure on maintenance is as follows :—

	Rs.
1968-69	1,85,893/-.
1969-70	1,87,337/-.
1970-71	2,56,733/-.

**Allotment of Quarters to Class IV
Employees, Delhi/New Delhi**

5888. SHRI AMBESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether class IV Employees when they reach at the basic pay of Rs. 110 are allotted type II quarters, if they had Type I quarters previously;

(b) whether the officers entitled for Type III quarters are occupying Type II quarters in Delhi/New Delhi ; and

(c) whether by this policy Government servants entitled for Type II quarters are facing difficulties of accommodation ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : (a) The Government employees who are in occupation of Type-I accommodation become eligible for allotment of Type-II accommodation from the general pool when they start drawing emoluments of Rs. 175/- p. m. (basic pay plus dearness pay). When such employees

apply for allotment of accommodation of Type II, their names are entered in the relevant waiting list on the basis of their date of priority and they are allotted accommodation as and when their turn comes.

(b) Yes, Sir.

(c) According to the provisions contained in the Allotment Rules, the Government servants, who are in occupation of lower type accommodation, can refuse the allotment of the entitled type accommodation but such employees, while retaining the lower type accommodation, are required to pay the licence fee for the higher type or the type which is in their occupation, whichever is higher, for a period of six months. This rule is applicable to accommodation of all types in the general pool. Some of the employees, who are at present entitled to type II, are in occupation of type I also. In the case of type-II accommodation the date of priority covered is 9.7.1953 whereas in type III the date of priority covered is 15.7.1946.

**Allotment of Quarters to Scheduled
Castes/Scheduled Tribes in New
Delhi/Delhi**

5889. SHRI AMBESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the number of Types I, II and III quarters completed after November, 1969, in New Delhi/Delhi area, locality-wise ;

(b) the number of Types I and II quarters allotted to Scheduled Caste/Scheduled Tribe employees out of the above quarters ;

(c) whether 5 per cent reservation has been completed in the allotment ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : (a) The number of quarters completed for allotment in the general pool in Delhi/New Delhi, after November, 1969, in types I to III, locality-wise, is as under :—

Type I—D. I. Z. area	= 64
Type II—R. K. Puram	= 320
Type H—Timarpur	= 400
Type III—R. K. Puram	= 224